

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1) No(s).9 9 3 / 2 0 0 7

(From the judgement and order dated 1 3 / 0 9 / 2 0 0 6 in W P No. 1 5 8 2 9 / 2 0 0 6 of Th
e
HIGH C O U R T O F A . P A T H Y D E R A B A D)

C O L L E C T O R & D I S T . M A G I S T R A T E & O R S .

Petitioner(s)

V E R S U S

S . S U L T A N

Respondent(s)

(With appln(s) for stay)

W I T H

SL P (Cr1) NO. 1 3 0 8 of 2 0 0 7
(With appln. for stay and office report)

SL P (Cr1) NO. 2 0 8 9 of 2 0 0 7
(With appln. for stay and office report)

SL P (Cr1) NO. 2 0 9 0 of 2 0 0 7
(With appln. for stay and office report)

SL P (Cr1) NO. 2 0 9 1 of 2 0 0 7
(With office report)

Date: 1 4 / 0 3 / 2 0 0 8 This Petition was called on for hearing today.

C O R A M :

H O N ' B L E D r . J U S T I C E A R I J I T P A S A Y A T
H O N ' B L E M R . J U S T I C E P . S A T H A S I V A M

For Petitioner(s)

Mrs.D. Bha r athi Reddy,Adv.

For Respondent(s)

Ms.T.An a m i k a , Adv.

UPON hearing counsel the Court made the following
O R D E R

Arguments heard.

Judgment reserved.

(Shashi Sareen)
Court Master

(Vijay Aggarwal)
Court Master